

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 471/2023

(Arising out of impugned final judgment and order dated 02-08-2019 in JA No. 4358/2015 passed by the High Court Of Judicature At Allahabad)

PURAN CHAND

Petitioner(s)

VERSUS

STATE OF U.P.

Respondent(s)

(MS. SUDHA GUPTA, ADVOCATE-ON-RECORD, HAS BEEN APPOINTED AS AMICUS CURIAE.)

Date : 06-02-2023 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE KRISHNA MURARI

HON'BLE MR. JUSTICE AHSANUDDIN AMANULLAH

For Petitioner(s) Ms. Ratna Priya Pradhan, Adv.
Mr. Rajat Kapoor, Adv.
Mr. Ashwin Garg, Adv.
Mrs. Sudha Gupta, AOR (A.C.)

For Respondent(s) Mr. Ardhendumauli Kr. Prasad, AAG
Mr. Vishnu Shankar Jain, AOR
Mr. Ashish Madan, Adv.
Mr. Vinay Rajput, Adv.
Mr. Shaurya Krishna, Adv.

UPON hearing the counsel the court made the following
O R D E R

In view of the letter circulated by learned
counsel for the petitioner seeking adjournment due
to personal difficulty, list after one week.

(Geeta Ahuja)
Assistant Registrar-cum-PS

(Beena Jolly)
Court Master